

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 572/90

Dt. of Decision : 15.12.93

N. Srinivas

.. Applicant.

Vs

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Hyderabad.
2. The Telecom District Engineer,
Department of Telecommunications,
Karimnagar District,
Karimnagar - 505 002.
3. The Sub-Divisional Officer,
Telephones, Karimnagar Sub-Division,
Department of Telecommunications,
Karimnagar - 505 002. .. Respondents.

Counsel for the Applicant : Mr. P. Naveen Rao

Counsel for the Respondents : Mr. N.V. Ramana,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

THE HON'BLE SHRI T.CHANORASEKHARA REDDY : MEMBER (JUDL.)

SCA/S

16

O.A. 572/90

Dt. of Decision : 15.12.93

ORDER

As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

The applicant was initially engaged as a Casual Mazdoor under the SDO, Telephones, Kerim Nagar Sub Division on 1.7.1988. He worked continuously till 31.10.89 when without any prior notice he was dis-engaged. Aggrieved by the same he has filed the application ^{claiming to be} ~~as such~~ to be reinstated ~~him~~ as a Casual Mazdoor and to ^{be} ~~considered~~ for other consequential benefits such as grant of temporary status and subsequent regularisation, in accordance with the judgement of the Supreme Court in AIR 1987 SC 2342.

2. The respondents, for the reasons best known to them, have not chosen to file a reply affidavit. When this application came up for admission, an interim order was passed on 18.7.90 directing the respondents to re-engage the applicant as a Casual Mazdoor in preference to out siders and Juniors to him.

3. We are now informed Mr. P. Naveen Rao learned counsel for the applicant, that, in compliance with our interim order, the respondents have re-engaged the applicant and that the applicant is continuing to work as a Casual Mazdoor even as on today. ~~of course.~~

20/12/93

(P)

4. In view of the above submission by the learned counsel for the applicant we dispose of this application with the following directions to the respondents.

1. The applicant shall be allowed to continue as a Casual Mazdoor and if his retrenchment becomes necessary, ^{it will be} to be done in accordance with the ^{relevant and} rules ~~as~~ the principle of last come First go.
2. The respondents shall consider the case of the applicant for grant of temporary status and regularisation, in accordance with the relevant scheme.

No order as to costs.

T. C
(T. CHANDRASEKHARA REDDY)
MEMBER (JUDL.)

A.B. GORTI
(A.B. GORTI)
MEMBER (ADMN.)

Dated : The 15th December 93.
(Dictated in Open Court).

8281
Dy. Registrar(Judl)

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Copy to:-

The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
The Telecom District Engineer, Department of Telecommunications, Karimnagar District, Karimnagar-002.
Sub Divisional Officer, Telephones, Karimnagar Sub-Division, Department of Telecommunications, Karimnagar-002.
copy to Sri. P.Naveen Rao, advocate, Advocates association, High Court Building, Hyd.
copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
copy to Library, CAT, Hyd.
one copy.

(3) O.A.572/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 15/12/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in
O.A.No. 572/93

T.A.No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

